

IN THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH

CSP NO. 2703 OF 2018

Under Section 230-232 of the Companies
Act, 2013

In the matter of Scheme of Merger by
Absorption of NEW HORIZON FINANCIAL
RESEARCH PRIVATE LIMITED, the Transferor
Company with NEW HORIZON WEALTH
MANAGEMENT PRIVATE LIMITED, the
Transferee Company.

NEW HORIZON FINANCIAL RESEARCH PRIVATE LIMITED

....Petitioner Company No.1

NEW HORIZON WEALTH MANAGEMENT PRIVATE LIMITED

....Petitioner Company No.2

Order delivered on 23rd August, 2018

Coram:

Hon'ble Bhaskara Pantula Mohan Hon'ble Member (J)

For the Petitioner(s): Mr. Rajesh Shah, Advocate along with Ahmed M.
Chunawala, Advocate i/b Rajesh Shah & Co., Advocates for the
Petitioner

Per: Bhaskara Pantula Mohan, Hon'ble Member (J)

ORDER

1. Petition Admitted.
2. Petition fixed for hearing and final disposal on 27th September,
2018.

3. Learned Counsel for the Petitioner states that in pursuance of the directions contained in Order dated 16th April, 2018 passed by the National Company Law Tribunal, Mumbai Bench in the Company Application No. 139 of 2018, the meeting of Equity Shareholders was held on 7th June, 2018 and the requisite quorum was present and the Scheme was approved unanimously by the Equity Shareholders without modifications. The Chairman appointed for the meeting has filed his affidavit verifying his report dated 5th July, 2018 which is annexed as Exhibit "L and M" to the petition.
4. The Learned Counsel for the Petitioner Company further submits that the Company Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Application No. 139 of 2018 by the National Company Law Tribunal, Mumbai Bench.
5. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 15 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

SD/-

Bhaskara Pantula Mohan, Member (J)